

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2275
(To be answered on the 10th March 2016)**

FLIGHT DUTY TIME LIMITATION NORMS FOR CABIN CREW

2275. SHRI VENKATESH BABU T.G.

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the Directorate General of Civil Aviation (DGCA) has received complaints about airlines allegedly violating the flight duty time limitation norms for cabin crew during the last three years and the current year;

(b) if so, the details thereof;

(c) whether any high level committee has been set up to revisit the duty and rest period norms for cabin crew and formulate fresh and comprehensive rules;

(d) if so, the details thereof; and

(e) the time by which the said committee is likely to submit its report to the Government?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) & (b): Complaints were received for violation of Flight Duty Time Limitation (FDTL) norms by cabin crew in Air India through e - mail from Mr. K.V.J. Rao, who is an ex Air India employee.

(c) to (e) A Committee was formed on 24.04.2015 for review of CAR on FDTL for Cabin Crew. The Committee has submitted report on 15.06.2015 and based on Committee report FDTL CAR Section 7, Series J, Part I has been revised and finalized and will be effective from 1st September, 2016. The revised CAR has been placed on DGCA website.
